

MINUTES OF THE MEETING No. 2/11 dated 14.4.2010(held on 16.4.2010) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

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The Committee first considered minutes of the ALC Meeting No.1/11 for confirmation and confirmed and adopted the same without any change.

Case No M-6 NC No.2/11 Dated 14.4.10 (held on 16.4.2010)	M/ s Hindustan Platinum (P) Ltd, Mumbai F.No.01/83/50/384 /AM08/DES-IV RLA F.No.03/94/40/27/AM08 Lic.No.0310430421dated 23.5.2007
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Dep'tt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/69/2006-Ch.II dated 15.4.2010 as under:-

Export Item	Qty.	Import Item	Qty.
10% Palladium on Carbon Catalyst (Purity of Palladium 99.99%)	1 Kg	1. Palladium (purity 99.9%) 2. Activated Carbon	0.1025 Kg 0.981 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-7 NC No.2/11 Dated 14.4.10 (held on 16.4.2010)	M/ s Power Additives India (P) Ltd, Mumbai
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S.No.	Hq. File No.	RLA F.No.	Adv.Lic.No. & date	Status
1.	01/83/50/721/AM06	03/24/40/2332/AM05	0310371350 dt. 14.3.2006	Approved in M.No.2/83 dated 12.4.2006
2.	01/83/50/124/AM06	03/95/40/19/AM06	0310379097 dt. 5.5.2006	Approved in M.No.9/83 dated 31.5.2006
3.	01/83/50/603/AM06	03/95/40/56/AM06	0310363188 dt. 13.1.2006	Approved in M.No.46/83 dated 22.2.2006
4.	01/83/50/667/AM06	03/95/40/706/AM06	0310367033 dt. 15.2.2006	Approved in M.No.50/83 dated 29.3.2006
5.	01/83/50/580/AM06	03/95/40/763/AM06	0310362095 dt. 5.1.2006	Approved in M.No.42/83 dated 25.1.2006
6.	01/83/50/604/AM06	03/95/40/883/AM06	0310363199 dt. 13.1.2006	Approved in M.No.46/83 dated 22.2.2006
7.	01/83/50/039/AM06	03/95/40/885/AM06	0310367098	Approved in

			dt. 15.2.2006	M.No.4/83 dated 1.5.2008
8.	01/83/50/663/AM06	03/95/40/886/AM06	0310367029 dt. 15.2.2006	Approved in M.No.50/83 dated 29.3.2006
9.	01/83/50/669/AM06	01/83/50/1156/AM06	0310367829 dt. 21.2.2006	Approved in M.No.50/83 dated 29.3.2006
10.	01/83/50/702/AM06	01/83/50/1157/AM06	0310368040 dt. 22.2.2006	Approved in M.No.50/83 dated 29.3.2006
11.	01/83/50/1102/AM07	01/83/50/993/AM07	0310414766 dt. 5.1.2007	Approved in M.No.17/83 dated 1.8.2008

The Committee considered the above mentioned case as per agenda. In view of the verbal comments offered by the representative of Deptt. of C&PC(Chem.Div.), the Committee decided to maintain the status quo.

S.No.	Hq. File No.	RLA F.No.	Lic.No. & Date
1.		03/24/402469/AM05	0310374101 dt. 30.3.2006
2.		03/95/40/057/AM06	0310372301 dt. 21.3.2006
3.	01/83/50/319/AM07	01/83/50/111/AM07	0310386148 Dt. 22.6.2006

The Committee considered the above mentioned case as per agenda. In view of the verbal comments offered by the representative of Deptt. of C&PC(Chem.Div.), the Committee decided to approve the above mentioned cases on repeat basis as under.

Item of Export

- PVC Stabilizer PA – 804 ----- 1 Kg
(Lead content: 38+/-1%)
Containing
Tribasic Lead Sulphate: 25+/-1%
Dibasic lead Stearate + Lead Stearate Mixture 42+/-1%
Paraffin Wax 28+/-1%

Import Item

1. Lead ingots-----0.375 Kg
2. Stearic Acid-----0.274 Kg
(Stearic Acid content 50+/-10%
Stearic Acid+Palmitic acid content 90% min.)
3. Wax -----0.330 Kg

S.No.	Hq. File No.	RLA F.No.	Lic.No. & Date
1.	01/83/50/771/AM07	01/83/50/569/AM07	0310402839 dt.

			6.10.2006
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The Committee considered the above mentioned case as per agenda. In view of the verbal comments offered by the representative of Deptt. of C&PC(Chem.Div.), the Committee decided to approve the below mentioned case on repeat basis as under.

Item of Export

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PVC Stabilizer PA – 804 ----- 1 Kg
(Lead content: 38+/-1%)
Containing
Tribasic Lead Sulphate: 25+/-1%
Dibasic lead Stearate + Lead Stearate Mixture 42+/-1%
Paraffin Wax 28+/-1%

Import Item

- 3. Litharge-----0.407 Kg
- 4. Stearic Acid-----0.320 Kg
(Stearic Acid content 50+/-10%
Stearic Acid+Palmitic acid content 90% min.)
- 3. Paraffin Wax -----0.280 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-8 NC No.2/11 Dated 14.4.10 (held on 16.4.2010)	M/ s International Print-O-Pac Ltd, New Delhi F.No.01/83/50/673 /AM05/DES-IV RLA F.No.05/88/40/84/AM05 Lic.No.0510129143 dated 16.6.2004
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The Committee considered the case as per agenda and decided to defer consideration of the case for one weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 21.4.2010.

Case No M-9 NC No.2/11 Dated 21.4.10 (held on 22.4.2010)	M/ s International Print-O-Pac Ltd, New Delhi F.No.01/83/50/867 /AM08/DES-IV RLA F.No.05/24/40/363/AM08 Lic.No.0510207018 dated 31.7.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for one weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 21.4.2010.

Case No M-10 NC No.2/11 Dated 14.4.10 (held on 16.4.2010)	M/ s SMI Coated Products (P) Ltd, Mumbai F.No.01/83/50/117 /AM07/DES-IV RLA F.No.03/95/40/150/AM07 Lic.No.0310378846 dated 4.5.2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for one weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 21.4.2010.

Case No M-11 NC No.2/11 Dated 14.4.10 (held on 15.4.2010)	M/ s Sud-Chemie India (P) Ltd, Kochi F.No.01/83/50/1095 /AM07/DES-IV RLA F.No.10/24/40/100/AM07 Lic.No.1010025263 dated 5.1.2007
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The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(Chem.Div.) present in the meeting and as per written comments dated 16.4.2010 offered by him the Committee decided to correct the export item and import item as under :-

Export Item

From

Automotive Exhaust Catalyst Honeycomb, Type:EC-200N
(Size: 80 mm x 120.60 mm x 48.30 mm length)

To

Automotive Exhaust Catalyst Honeycomb, Type:EC-200N
(Size: 80 mm x 120.65 mm x 48.3 mm length)

Import Item

From

1. Relevant Ceramic Honeycomb substrate
Size: 80 mm dia x 120.60 mm x 48.30 mm
2. Palladium as Platinum Chloride Solution

To

1. Relevant Ceramic Honeycomb substrate
Size: 80 mm x 120.65 mm x 48.3 mm
2. Palladium as Palladium Chloride Solution

The quantity and other description mentioned in the minutes of ALC M.No.9/83-ALC-I/2007 dated 6.6.2007 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-12 NC No.2/11 Dated 14.4.10 (held on 15.4.2010)	M/ s Sud-Chemie India (P) Ltd, Kochi F.No.01/83/50/984 /AM07/DES-IV RLA F.No.10/24/40/83/AM07 Lic.No.1010025048 dated 7.12.2006
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The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(Chem.Div.) present in the meeting and as per written comments dated 16.4.2010 offered by him the Committee decided to correct the export item as under :-

Export Item

From

Carrier CS 303 LDP

To

CS 303 Carrier

The quantity and other description mentioned in the minutes of ALC M.No.41/83-ALC-I/2006 dated 24.1.2007 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-13 NC No.2/11 Dated 14.4.10 (held on 16.4.2010)	M/ s Hindustan Platinum (P) Ltd, Mumbai F.No.01/80/50/508 /AM08/DES-IV RLA F.No.03/94/40/667/AM08 Lic.No.0310446262 dated 12.10.2007
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No. dated 13.4.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Platinum Ingots minimum purity 99.95%	1 Kg	Platinum Powder minimum purity 99.95%	1.004 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-14 NC No.2/11 Dated 14.4.10 (held on 16.4.2010)	M/ s Kumar Adhesive (P) Ltd, F.No.01/83/50/1289 /AM09/DES-IV RLA F.No.02/24/40/267/AM09 Lic.No.0210123187 dated 13.2.2009 F.No.01/83/50/374/AM10 RLA F.No.02/24/40/80/AM10 Lic.No.0210130118 dated 7.8.2009
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The Committee considered the case as per agenda and decided to defer consideration of the case for one weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 21.4.2010.

Case No M-15 NC No.2/11 Dated 14.4.10 (held on 15.4.2010)	M/ s Sud-Chemie India (P) Ltd, Kochi F.No.01/83/50/1162 /AM07/DES-IV RLA F.No.10/24/40/118/AM07 Lic.No.1010025442 dated 24.1.2007
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The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(Chem.Div.) present in the meeting and as per written comments dated 16.4.2010 offered by him the Committee decided to correct the export item as under :-

Export Item**From**

Direct Reduction Reforming Catalyst
(Type: 11-9-05RR)
Containing 11.5% Nickel

To

Direct Reduction Reforming Catalyst
(Type: C11-9-05 RWH)
Containing 11.5% Nickel

The quantity and other description mentioned in the minutes of ALC M.No.15/83-ALC-I/2007 dated 18.7.2007 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-16 NC No.2/11 Dated 14.4.10 (held on 15.4.2010)	M/ s Sud-Chemie India (P) Ltd, Kochi F.No.01/87/50/291 /AM08/DES-IV RLA F.No.10/21/40/58/AM05 Lic.No.1010020636 dated 15.6.2005
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The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(Chem.Div.) present in the meeting and as per written comments dated 16.4.2010 offered by him the Committee decided to correct the export item and import item as under :-

Export Item**From**

CS 315 K carrier/CAS 390 carrier containing 85% alumina

To

CS 390 Carrier

Import Item**From**

Hydrated Alumina Powder

To

Special Grade Alumina Powder

The quantity and other description mentioned in the minutes of ALC M.No.20/87-ALC-I/2005 dated 24.8.2005 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 2/83-ALC1/2010 **MEETING DATE** : 14.04.2010

1

Case No.:8/49/83-ALC1/2008	Party Name:UMANG PHARMATECH PVT.LTD.	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Approved								
HQ File :01/83/050/01324/AM09/	RLA File :03/95/040/00791/AM09/	Lic.No/Date:0310508546 20.02.2009	Defer Date:								
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/3/2009-Ch.II dated 31.3.2010 as under:-											
<table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td>White Vision Beads with Menthol containing 4.8% of Koko ML Plus</td><td>1 Kg</td><td>Koko ML Plus(containing Menthol 45% minimum Menthyl Lactate 45% minimum)</td><td>0.048 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	White Vision Beads with Menthol containing 4.8% of Koko ML Plus	1 Kg	Koko ML Plus(containing Menthol 45% minimum Menthyl Lactate 45% minimum)	0.048 Kg			
Export Item	Qty.	Import Item	Qty.								
White Vision Beads with Menthol containing 4.8% of Koko ML Plus	1 Kg	Koko ML Plus(containing Menthol 45% minimum Menthyl Lactate 45% minimum)	0.048 Kg								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.											

2	Case No.:18/49/83-ALC1/2008	Party Name:KANISSHKA FLORA CHEM INDIA	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/01334/AM09/	RLA File :04/24/040/00267/AM09/	Lic.No/Date:0410102502 25.02.2009	Defer Date:12.05.2010

Decision :The Committee considered the case as per agenda. The firm vide letter dated 23.2.2010 has requested for one month time to give reply to the D/L dated 1.1.2010 and reminder dated 18.2.2010. The Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 12.5.2010.

3	Case No.: 5/13/83-ALC1/2009	Party Name:SPAC TAPIOCA PRODUCTS(INDIA)LTD.,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status: Deffered and Re-indexed
	HQ File :01/83/050/00214/AM10/	RLA File :32/24/040/00007/AM10/	Lic.No/Date:3210040260 24.04.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/2/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 16/4/2010 issued by this office.Accordingly the case may be re-listed on 12.5.2010..			

4	Case No.: 27/21/83-ALC1/2009	Party Name:S.M.S.INDUSTRIES,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status: Case Deferred
	HQ File :01/83/050/00398/AM10/	RLA File :32/24/040/00010/AM10/	Lic.No/Date:3210040367 15.05.2009	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/2/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 16/4/2010 issued by this office.Accordingly the case may be re-listed on 12.5.2010..			

5	Case No.: 2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status: Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.5.2010.			

6	Case No.: 11/27/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status: Case Deferred
	HQ File :01/83/050/00503/AM10/	RLA File :10/24/040/00023/AM10/	Lic.No/Date:1010033967 09.06.2009	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.5.2010.			

7	Case No.: 2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status: Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.5.2010.			

8	Case No.: 34/27/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status: Case Deferred
	HQ File :01/83/050/00526/AM10/	RLA File :10/24/040/00062/AM10/	Lic.No/Date:1010035372 24.09.2009	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.5.2010.			

9	Case No.: 35/27/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status: Case Deferred
	HQ File :01/83/050/00527/AM10/	RLA File :10/24/040/00064/AM10/	Lic.No/Date:1010035373 24.09.2009	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.5.2010.			

10	Case No.:2/34/85-ALC3/2009	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/85/050/00174/AM10/	RLA File :03/94/040/00496/AM10/	Lic.No/Date:0310541174 09.10.2009	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda. The firm vide letter dated 13.4.2010 requested time upto 20.4.2010 to give reply to the D/L. The Committee decided to defer the case for four weeks.. Accordingly the case may be re-listed on 12.5.2010.			

11	Case No.:39/47/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00877/AM10/	RLA File :09/24/040/00256/AM10/	Lic.No/Date:0910039747 28.10.2009	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 15/4/2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 12.5.2010.			

12	Case No.:40/47/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00878/AM10/	RLA File :09/24/040/00258/AM10/	Lic.No/Date:0910039748 28.10.2009	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 15/4/2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 12.5.2010.			

13	Case No.:23/39/83-ALC1/2009	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00730/AM10/	RLA File :03/94/040/00579/AM10/	Lic.No/Date:0310543087 29.10.2009	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 21/1/2010 and reminder dated 31.3.2010 issued by this office. Accordingly the case may be re-listed on 12.5.2010.			

14	Case No.:24/2/83-ALC1/2010	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00024/AM11/	RLA File :03/94/040/00582/AM10/	Lic.No/Date:0310543284 29.10.2009	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 17/2/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 16.4.2010 issued by this office. Accordingly the case may be re-listed on 12.5.2010..			

15	Case No.:7/34/83-ALC1/2009	Party Name:UNI KLINGER LIMITED,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00592/AM10/	RLA File :31/24/040/00143/AM10/	Lic.No/Date:3110040406 30.10.2009	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16/3/2010 issued by this office. Accordingly the case may be re-listed on 12.5.2010.			

16	Case No.:23/2/83-ALC1/2010	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00023/AM11/	RLA File :03/94/040/00627/AM10/	Lic.No/Date:0310544925 10.11.2009	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010			

17	Case No.: 1/35/83-ALC1/2009	Party Name:RISHI CHEMICAL WORKS PVT LTD	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status: Case Approved
	HQ File :01/83/050/00655/AM10/	RLA File :02/24/040/00157/AM10/	Lic.No/Date:0210133727 13.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/23/2010-Ch.II dated 9.4.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Potassium Bicarbonate BP	1 Kg	Potassium Carbonate	0.730 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

18	Case No.: 4/35/83-ALC1/2009	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status: Case approved
	HQ File :01/83/050/00658/AM10/	RLA File :03/95/040/00502/AM10/	Lic.No/Date:0310545531 13.11.2009	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda. RLA, Mumbai vide their letter No.03/95/40/502/AM10 dated 13/11/09 has intimated that licences has been issued under para 4.7.1 of HBP on repeat basis.. The Committee decided to withdrawn the case.			

19	Case No.: 32/39/83-ALC1/2009	Party Name:SURFACTANT SPECIALITIES LIMITED	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status: Case Approved
	HQ File :01/83/050/00739/AM10/	RLA File :03/95/040/00473/AM10/	Lic.No/Date:0310545422 13.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/63/2008-Ch.III dated 16.2.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Sodium Lauryl Ether Sulfate (Active matter: 69% minimum)	1 Kg	1. Lauryl Alcohol Ethoxylate 2. Sulphur 3. Caustic Soda Flakes	0.534 Kg 0.060 Kg 0.075 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.: 26/47/83-ALC1/2009	Party Name:ATUL LIMITED,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status: Case Approved
	HQ File :01/83/050/00864/AM10/	RLA File :08/24/040/00211/AM10/	Lic.No/Date:0810084321 23.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/4/2010-Ch.II dated 13.4.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Rimsulfuron Technical	1 Kg	1. 2-Amino-4,6-Dimethoxypyrimidine 2. 3-(Ethyl Sulfonyl) Pyridine-2-Sulfonamide 3. 1,8-Diazabicyclo (5.4.0) Undec-7-ENE	0.564 Kg 0.774 Kg 0.530 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.: 15/47/83-ALC1/2009	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status: Case Deferred
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21	HQ File :01/83/050/00853/AM10/	RLA File :03/94/040/00692/AM10/	Lic.No/Date:0310547520 25.11.2009	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.5.2010.			
22	Case No.:21/47/83-ALC1/2009	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00859/AM10/	RLA File :03/95/040/00462/AM10/	Lic.No/Date:0310547279 25.11.2009	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.5.2010.			
23	Case No.:22/47/83-ALC1/2009	Party Name:RAJ BORAX LTD.	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00860/AM10/	RLA File :03/95/040/00546/AM10/	Lic.No/Date:0310548038 27.11.2009	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information called for by the D/o C&PC (Chem.Div.) vide letter dated 15.4.2010 . Accordingly the case may be re-listed on 12.5.2010.			
24	Case No.:23/47/83-ALC1/2009	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Approved
	HQ File :01/83/050/00861/AM10/	RLA File :03/94/040/00315/AM10/	Lic.No/Date:0310548570 01.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/63/2008-Ch.II dated 15.4.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Sodium Lauryl Ether Sulphate (Active matter 70%)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide 3. Sulfur 4. Caustic Soda Lye 5. Citric Acid	0.370 Kg 0.097 Kg 0.061 Kg 0.150 Kg 0.0054 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
25	Case No.:6/47/83-ALC1/2009	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00844/AM10/	RLA File :03/95/040/00535/AM10/	Lic.No/Date:0310549664 08.12.2009	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.5.2010.			
26	Case No.:18/47/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00856/AM10/	RLA File :03/95/040/00516/AM10/	Lic.No/Date:0310549745 08.12.2009	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/3/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.5.2010..			
	Case No.:4/39/83-ALC1/2009	Party Name:LIBERTY WHITEWARE LTD.,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Approved

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.7/30/2010-TSW dated 13.4.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Ceramic Sanitary ware and fixing kit	1 Kg (weight of ceramic body)	1. Ball clay (powder)	0.194 Kg
		2. Ball clay (noodle)	0.194 Kg
		3. Fire clay	0.0912 Kg
		4. China clay (Powder)	0.125 Kg
		5. Minerals Feldspar	0.0333 Kg
		6. Minerals Quartz	0.022 Kg
		7. Clay wallaston ITC	0.0106 Kg
		8. Clay Dolomite	0.0063 Kg
		9. Chemical – Bario Caronad	0.0042 Kg
		10. Chemical – Calcio Caronad	0.0021 Kg
		11. Chemical – Tixolam	0.00016 Kg
		12. Colour PGD 146	Not allowed
		13. China Clay (Powder)	Not allowed
		14.POP	0.0930 kg
		15. Foam (Sponge)	Not allowed
		16. Mould Soap	Not allowed
		17. Plastic Natches	Not allowed
		18. Magnet	Not allowed
		19. Scotch Brite	Not allowed
		20. Sand Paper	Not allowed
		21. Water paper	Not allowed
		22. Polyols	0.00123 Kg
		23. Isocyanates	0.00123 Kg
		24. Foam (Sponge) Hard	0.0002 number
		25. Foam (Sponge) Soft	0.0004 number
		26. Scotch Brite	Not allowed
		27. Labels (Branding)	Net to net
		28. Labels (Bar Code)	Net to net
		29. Fixing Kit	Net to net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:2/39/83-ALC1/2009

Party Name:CHEMSHEL ENTERPRISES PVT.LTD.,

Meet No/Date:2/83-ALC1/2010
14.04.2010

Status:Case Deferred

HQ File :01/83/050/00709/AM10/

RLA File :02/24/040/00168/AM10/

Lic.No/Date:0210135038
10.12.2009

Defer Date:12.05.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 12.5.2010.

Case No.:3/39/83-ALC1/2009

Party Name:ARIES DYE CHEM INDUSTRIES,

Meet No/Date:2/83-ALC1/2010
14.04.2010

Status:Case Approved

HQ File :01/83/050/00710/AM10/

RLA File :08/24/040/00245/AM10/

Lic.No/Date:0810084786
10.12.2009

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. No.14010/30/2006-Ch.III dated 14.5.2009 on repeat basis as under:-

29	Export Item	Qty.	Import Item	Qty.
	Acid Brown 355	1 Kg	1. Beta Naphthol 2. Sodium Nitrite 3. 6-Nitro 1-Diazo 2-Naphthol 4-Sulphonic Acid 4. 1-Phenyl 3-Methyl 5-Pyrazolone (PMP)	0.207 Kg 0.090 Kg 0.386 Kg 0.225 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

30	Case No.:28/47/83-ALC1/2009	Party Name:VAIBHAV DYESTUFF INDUSTRIES	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00866/AM10/	RLA File :08/24/040/00241/AM10/	Lic.No/Date:0810084795 10.12.2009	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.5.2010.			

31	Case No.:5/39/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00712/AM10/	RLA File :03/95/040/00573/AM10/	Lic.No/Date:0310550383 11.12.2009	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 12.5.2010.			

32	Case No.:6/39/83-ALC1/2009	Party Name:ESKAY FINE CHEMICALS	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00713/AM10/	RLA File :03/94/040/00752/AM10/	Lic.No/Date:0310550456 11.12.2009	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.5.2010.			

33	Case No.:7/47/83-ALC1/2009	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Approved
	HQ File :01/83/050/00845/AM10/	RLA File :04/24/040/00210/AM10/	Lic.No/Date:0410110134 14.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/28/2010-Ch.II dated 10.3.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Potassium Tetraborate	1 Kg	1. Boric Acid 2. Potassium Hydroxide	0.853 Kg 0.386 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:8/47/83-ALC1/2009	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Approved
	HQ File :01/83/050/00846/AM10/	RLA File :04/24/040/00238/AM10/	Lic.No/Date:0410110135 14.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.Nil dated Nil as under:-			

34

Export Item	Qty.	Import Item	Qty.
Sodium Silicate	1 Kg	Soda Ash	0.500 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

35	Case No.:17/47/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00855/AM10/	RLA File :03/95/040/00599/AM10/	Lic.No/Date:0310550939 15.12.2009	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/3/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.5.2010..			

36	Case No.:41/47/83-ALC1/2009	Party Name:PRA GATI HIGHTECH PRODUCTS PVT. LTD.,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00879/AM10/	RLA File :33/24/040/00012/AM10/	Lic.No/Date:3310014456 16.12.2009	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 12.5.2010.			

37	Case No.:22/2/83-ALC1/2010	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00022/AM11/	RLA File :03/95/040/00528/AM10/	Lic.No/Date:0310551050 16.12.2009	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010			

38	Case No.:14/2/83-ALC1/2010	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00014/AM11/	RLA File :03/95/040/00622/AM10/	Lic.No/Date:0310551908 21.12.2009	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010			

39	Case No.:15/2/83-ALC1/2010	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00015/AM11/	RLA File :03/95/040/00623/AM10/	Lic.No/Date:0310551919 21.12.2009	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010			

40	Case No.:13/41/83-ALC1/2009		Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00777/AM10/		RLA File :02/24/040/00014/AM10/	Lic.No/Date:0210135727 22.12.2009	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 12.5.2010.				

	Case No.:14/41/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
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41	HQ File :01/83/050/00778/AM10/	RLA File :02/24/040/00020/AM10/	Lic.No/Date:0210135731 22.12.2009	Defer Date:12.05.2010															
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 12.5.2010.																		
42	Case No.:15/41/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred															
	HQ File :01/83/050/00779/AM10/	RLA File :02/24/040/00021/AM10/	Lic.No/Date:0210135734 22.12.2009	Defer Date:12.05.2010															
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 12.5.2010.																		
43	Case No.:16/41/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred															
	HQ File :01/83/050/00780/AM10/	RLA File :02/24/040/00089/AM10/	Lic.No/Date:0210135735 22.12.2009	Defer Date:12.05.2010															
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 12.5.2010.																		
44	Case No.:10/47/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred															
	HQ File :01/83/050/00848/AM10/	RLA File :03/94/040/00810/AM10/	Lic.No/Date:0310552040 22.12.2009	Defer Date:12.05.2010															
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.5.2010.																		
45	Case No.:29/47/83-ALC1/2009	Party Name:FUSO GLASS INDIA PVT.LTD.	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Approved															
	HQ File :01/83/050/00867/AM10/	RLA File :04/24/040/00110/AM10/	Lic.No/Date:0410110381 23.12.2009	Defer Date:															
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.7/72/2010TSW/ dated 31.3.2010 as under:-																		
<u>Export Item</u>																			
<table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Double Glazed Glass (26 mm DUG Comprising of 6 mm KT-440 HS + 15 mm air gap + 5 mm clear HS glass)</td><td>1.00 Sq. Meter</td></tr></table>					S.No.	Description of Item	Quantity	1.	Double Glazed Glass (26 mm DUG Comprising of 6 mm KT-440 HS + 15 mm air gap + 5 mm clear HS glass)	1.00 Sq. Meter									
S.No.	Description of Item	Quantity																	
1.	Double Glazed Glass (26 mm DUG Comprising of 6 mm KT-440 HS + 15 mm air gap + 5 mm clear HS glass)	1.00 Sq. Meter																	
<u>Import Item</u>																			
<table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>6 MM Reflective Glass</td><td>1.05 Sq. Mt.</td></tr><tr><td>2.</td><td>5 MM Clear Glass</td><td>1.05 Sq. Mt.</td></tr><tr><td>3.</td><td>Aluminium Spacers of Relevant thickness</td><td>Net + 2% wastage</td></tr><tr><td>4.</td><td>Molecular Sieve (Phonossord)</td><td>3.6 gram per meter of net content of Alumimium Spacer used or applied</td></tr></table>					S.No.	Description of Item	Quantity	1.	6 MM Reflective Glass	1.05 Sq. Mt.	2.	5 MM Clear Glass	1.05 Sq. Mt.	3.	Aluminium Spacers of Relevant thickness	Net + 2% wastage	4.	Molecular Sieve (Phonossord)	3.6 gram per meter of net content of Alumimium Spacer used or applied
S.No.	Description of Item	Quantity																	
1.	6 MM Reflective Glass	1.05 Sq. Mt.																	
2.	5 MM Clear Glass	1.05 Sq. Mt.																	
3.	Aluminium Spacers of Relevant thickness	Net + 2% wastage																	
4.	Molecular Sieve (Phonossord)	3.6 gram per meter of net content of Alumimium Spacer used or applied																	

		quantity whichever is less
5.	Butyl Sealant	10 gram per meter of net content of Aluminium Spacer used or applied quantity whichever is less
6.	Silicon Sealant of various grade	119 gram per meter of net content of Aluminium Spacer used or applied quantity whichever is less

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

46	Case No.: 32/47/83-ALC1/2009	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status: Case Deferred
	HQ File :01/83/050/00870/AM10/	RLA File :08/24/040/00252/AM10/	Lic.No/Date:0810085363 29.12.2009	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 3/3/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.5.2010.. Reminder issued on 16.4.2010.			

47

Case No.:34/47/83-ALC1/2009	Party Name:SHIVALIK POLYADD INDUSTRIES LTD.		Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Approved
HQ File :01/83/050/00872/AM10/	RLA File :08/24/040/00079/AM10/		Lic.No/Date:0810085374 30.12.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC Div.) forwarded vide their U.O.No. 46011/64/2007-PC-II dated 16.10.2009 as under:-				
Export Item	Qty.	Import Item	Qty.	
Filled Compound Masterbatch (Polystyrene based) (Containing 22%+/-1% Polystyrene 76%+/-1% Calcium Carbonate and 2% Additives)	1 Kg	1. Polystyrene Granules 2. Calcium Carbonate 3. Additives	0.2266 Kg 0.7828 Kg 0.0206 Kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.				

48	Case No.: 42/47/83-ALC1/2009	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status: Case Deferred
	HQ File :01/83/050/00880/AM10/	RLA File :33/24/040/00013/AM10/	Lic.No/Date:3310014568 04.01.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 12.5.2010.			

49	Case No.: 43/47/83-ALC1/2009	Party Name:AUTOMARK TECHNOLOGIES (INDIA) PVT. LTD.	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status: Case Deferred
	HQ File :01/83/050/00881/AM10/	RLA File :50/24/040/00011/AM10/	Lic.No/Date:5010000226 05.01.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 12.5.2010.			

	Case No.: 44/47/83-ALC1/2009	Party Name:AUTOMARK TECHNOLOGIES (INDIA) PVT. LTD.	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status: Case Deferred
	HO File :01/83/050/00882/AM10/	RLA File :50/24/040/00010/AM10/	Lic.No/Date:5010000227	Defer Date:12.05.2010

50			05.01.2010	
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 12.5.2010.				

51	Case No.: 2/43/83-ALC1/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status: Case Approved
	HQ File :01/83/050/00793/AM10/	RLA File :03/95/040/00576/AM10/	Lic.No/Date:0310553891 06.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div>) forwarded vide their U.O. No.14010/43/2007/Ch.II dated 6.11.2008 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Potassium Phosphite	1 Kg	1. Yellow Phosphorus 2. Potassium Hydroxide	0.143 Kg 0.272 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

52	Case No.: 3/43/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status: Case Deferred
	HQ File :01/83/050/00794/AM10/	RLA File :03/94/040/00834/AM10/	Lic.No/Date:0310554001 06.01.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.5.2010.			

53	Case No.: 5/43/83-ALC1/2009	Party Name:V.S.POLYMERS PVT. LTD.	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status: Case Approved
	HQ File :01/83/050/00796/AM10/	RLA File :05/24/040/00321/AM10/	Lic.No/Date:0510255789 06.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div>) forwarded vide their U.O. No.14010/30/2009/Ch.II dated 5.4.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Chlorinated Paraffin (Chlorine Content 51% to 55%)	1 Kg	1. Paraffin (C ₁₀ -C ₂₀) 2. Chlorine 3. Time Stabilizer	0.493 Kg 0.919 Kg 0.010 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

54	Case No.: 12/2/83-ALC1/2010	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status: Case Deferred
	HQ File :01/83/050/00012/AM11/	RLA File :03/95/040/00583/AM10/	Lic.No/Date:0310553904 06.01.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010			

55	Case No.: 33/47/83-ALC1/2009	Party Name:VAIBHAV DYESTUFF INDUSTRIES	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status: Case Deferred
	HQ File :01/83/050/00871/AM10/	RLA File :08/24/040/00276/AM10/	Lic.No/Date:0810085605 07.01.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.5.2010.			

56	Case No.:21/2/83-ALC1/2010	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00021/AM11/	RLA File :03/94/040/00578/AM10/	Lic.No/Date:0310554247 07.01.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/4/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.5.2010..			

57	Case No.:7/43/83-ALC1/2009	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00798/AM10/	RLA File :08/24/040/00279/AM10/	Lic.No/Date:0810085651 08.01.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 12/4/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.5.2010..			

58	Case No.:8/43/83-ALC1/2009	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00799/AM10/	RLA File :08/24/040/00280/AM10/	Lic.No/Date:0810085652 08.01.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 12/4/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.5.2010..			

59	Case No.:9/43/83-ALC1/2009	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00800/AM10/	RLA File :08/24/040/00281/AM10/	Lic.No/Date:0810085653 08.01.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 12/4/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.5.2010..			

60	Case No.:10/43/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00801/AM10/	RLA File :08/24/040/00282/AM10/	Lic.No/Date:0810085654 08.01.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010			

61	Case No.:13/47/83-ALC1/2009	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00851/AM10/	RLA File :03/94/040/00840/AM10/	Lic.No/Date:0310554364 08.01.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 12.5.2010.			

62	Case No.:1/2/83-ALC1/2010	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00001/AM11/	RLA File :04/24/040/00244/AM10/	Lic.No/Date:0410110731 08.01.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010			

63	Case No.: 12/43/83-ALC1/2009	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status: Case Deferred
	HQ File :01/83/050/00803/AM10/	RLA File :04/24/040/00258/AM10/	Lic.No/Date:0410110766 11.01.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 16/4/2010 . Accordingly the case may be relisted on 12.5.2010.			

64	Case No.: 19/43/83-ALC1/2009	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status: Case Deferred
	HQ File :01/83/050/00810/AM10/	RLA File :03/95/040/00633/AM10/	Lic.No/Date:0310554888 12.01.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.5.2010.			

65

Case No.:21/43/83-ALC1/2009	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Approved
HQ File :01/83/050/00812/AM10/	RLA File :05/23/040/00101/AM10/	Lic.No/Date:0510256138 12.01.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div>) forwarded vide their U.O. No.14010/7/2003/Ch.II dated 15.4.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Brake Fluid (IGDOT 12041-P). Containing 11% DEGMEE 60% TEGMEE 32% PEG 200	1 Kg	1. Denatured Ethyl Alcohol 2. Silver Catalyst 3. Alumina Catalyst 4. Diethylene Glycol 5. Tri Ethyl Amine 6. Sodium Nitrate 7. Butylated Hydroxy Toluene 8. Benzotriazole 9. Borax	1.20 Kg 0.00026 Kg 0.00027 Kg 0.150 Kg 0.0033 Kg 0.001 Kg 0.002 Kg 0.002 Kg 0.001 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

66

Case No.:24/43/83-ALC1/2009	Party Name:NANDU CHEMICAL INDUSTRIES	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Approved
HQ File :01/83/050/00815/AM10/	RLA File :07/24/040/00387/AM10/	Lic.No/Date:0710069423 13.01.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div>) forwarded vide their U.O. No.14010/108/2008/Ch.II dated 2.9.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Potassium Chloride BP/USP	1 Kg	Muriate of Potash	1.05 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

67	Case No.: 31/47/83-ALC1/2009	Party Name:VAIBHAV DYESTUFF INDUSTRIES	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status: Case Deferred
	HQ File :01/83/050/00869/AM10/	RLA File :08/24/040/00285/AM10/	Lic.No/Date:0810085722 13.01.2010	Defer Date:12.05.2010

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.5.2010.

68	Case No.:22/43/83-ALC1/2009	Party Name:EMAMI LIMITED,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Approved
	HQ File :01/83/050/00813/AM10/	RLA File :02/24/040/00162/AM10/	Lic.No/Date:0210136461 14.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DC(MSME) forwarded vide their U.O. No.23(1)/2009/Chem dated 16.4.2010 as under:-			
	Export Item	Qty.	Import Item	Qty. required (per 1000 Ltrs)
	Navratna plus herbal cool oil (vegetable based herbal extract)	1000 ltrs	1. Light liquid paraffin Lubricants Light 2. Mentha oil vegetable oil 3. Perfumes Mixture of odouriferous substances 4. Pet chips (bottle grade) Grade as 20C Material Pet 5. Poly propylene granules or HS Code No.39239000 PP CAPS Injection Moulding Grade 6. LDPE granules of HS Code No.39170000 Shrink Wrap Film Grade	674.0 Lts. 5.0 Lts. 15.0 Lts As per packaging norms - do - - do -
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

69	Case No.:23/43/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00814/AM10/	RLA File :03/95/040/00653/AM10/	Lic.No/Date:0310555249 14.01.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.5.2010.			

70	Case No.:25/43/83-ALC1/2009	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Approved
	HQ File :01/83/050/00816/AM10/	RLA File :05/23/040/00086/AM10/	Lic.No/Date:0510256456 15.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div>) forwarded vide their U.O. No.14010/4/2009/Ch.II dated 15.4.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Antioxidant KINOX B-61 1 Part Penta erythrityl Tetrakis (3, [3-(3,5-ditertiary-butyl-4-hydroxy Phenyl) propionate] (KINOX -10) + 4 parts Tris (2,4 ditert-butyl-phenol) Phosphite (KINOX 68)	1 Kg	1. 2,6 Ditertiary butyl Phenol 2. Methyl Acrylate 3. Pentaerythritol 4. Methanol 5. Di-butyl Tin-oxide 6. 2,6 Ditertiary butyl Phenol 7. Phosphorous trichloride	0.205 Kg 0.0896 Kg 0.029 Kg 0.200 Kg 0.001 Kg 0.956 Kg 0.213 Kg

		8. Di-butylamine 9. Isopropyl alcohol	0.0296 Kg 0.214 Kg	
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
71	Case No.:16/2/83-ALC1/2010	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00016/AM11/	RLA File :03/94/040/00868/AM10/	Lic.No/Date:0310555761 18.01.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010			
72	Case No.:20/2/83-ALC1/2010	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00020/AM11/	RLA File :03/94/040/00305/AM10/	Lic.No/Date:0310555767 18.01.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010			
73	Case No.:19/2/83-ALC1/2010	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Approved
	HQ File :01/83/050/00019/AM11/	RLA File :03/94/040/00863/AM10/	Lic.No/Date:0310556404 21.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Div) forwarded vide their U.O. No.14010/130/2005/Ch.II dated 11.4.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Acid Yellow 59 (Dye Content 36%)	1 Kg	1. 1-Phenyl-3-Methyl 5-Pyrazolone 2. Sodium Nitrite	0.201 Kg 0.081 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
74	Case No.:18/2/83-ALC1/2010	Party Name:PHARMACEUTICAL COATINGS PVT.LTD.,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00018/AM11/	RLA File :03/95/040/00696/AM10/	Lic.No/Date:0310556543 22.01.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010			
75	Case No.:7/2/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00007/AM11/	RLA File :03/95/040/00694/AM10/	Lic.No/Date:0310557078 27.01.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010			
76	Case No.:8/2/83-ALC1/2010	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case deferred
	HQ File :01/83/050/00008/AM11/	RLA File :03/94/040/00142/AM10/	Lic.No/Date:0310557405 28.01.2010	Defer Date:

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010

77	Case No.:29/2/83-ALC1/2010	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Approved
	HQ File :01/83/050/00029/AM11/	RLA File :03/94/040/00878/AM10/	Lic.No/Date:0310557485 28.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div>) forwarded vide their U.O. No.14010/140/2003/Ch.III dated 28.8.2008 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Violet Toner DD7 (Pigment Violet 27)	1 Kg	1. N,N Dimethyl Aniline 2. Sodium Ferrocyanide	0.368 Kg 0.523 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

78	Case No.:4/2/83-ALC1/2010	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00004/AM11/	RLA File :03/94/040/00098/AM10/	Lic.No/Date:0310557719 29.01.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010			

79	Case No.:3/2/83-ALC1/2010	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Approved
	HQ File :01/83/050/00003/AM11/	RLA File :03/94/040/00084/AM10/	Lic.No/Date:0310557709 29.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div>) forwarded vide their U.O. No.14010/70/2008/Ch.II dated 5.11.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	PVC Stabilizer RP 1105 Containing : Tribasic Lead Sulphate: 3-5% Lead Stearate: 45-50%	1 Kg	1. Lead Oxide 2. Stearic Acid (Stearic Acid content 50+10% Stearic Acid + Palmitic Acid content 90% min.)	0.102 Kg 0.255 Kg
	Wax: 22% minimum Calcium Carbonate: 25% minimum		3. Wax 4. Calcium Carbonate	0.220 Kg 0.260 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

80	Case No.:10/2/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00010/AM11/	RLA File :03/95/040/00705/AM10/	Lic.No/Date:0310557686 29.01.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010			

	Case No.:6/2/83-ALC1/2010	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Approved
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81	HQ File :01/83/050/00006/AM11/	RLA File :03/95/040/00710/AM10/	Lic.No/Date:0310557929 01.02.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/143/2004/Ch.II dated 30.2.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Brilliant Blue (Acid Blue 9) (C.I.No.42090)	1 Kg	1. Ethyl Benzyl Aniline Sulphonic Acid	1.280 Kg
			2. Ortho Formyl Benzene Sulphonic Acid	0.330 Kg
			3. Manganese Dioxide	0.39 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

82	Case No.:25/2/83-ALC1/2010	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00025/AM11/	RLA File :03/94/040/00829/AM10/	Lic.No/Date:0310558193 02.02.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 23/2/2010 by Deptt. of C&PC(PC Div.). Accordingly the case may be re-listed on 12.5.2010..			

83	Case No.:2/47/83-ALC1/2009	Party Name:ARYAVART METALS PVT LTD	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00840/AM10/	RLA File :03/94/040/00915/AM10/	Lic.No/Date:0310558466 03.02.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 26/3/2010 and defer consideration of the case for four weeks for want of comments from D/O C&PC(Chem.Div).. Accordingly the case may be re-listed on 12.5.2010.			

84	Case No.:26/2/83-ALC1/2010	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00026/AM11/	RLA File :03/94/040/00864/AM10/	Lic.No/Date:0310558554 04.02.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010			

85	Case No.:3/47/83-ALC1/2009	Party Name:ATUL LIMITED,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00841/AM10/	RLA File :08/24/040/00310/AM10/	Lic.No/Date:0810086310 05.02.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.5.2010.			

86	Case No.:4/47/83-ALC1/2009	Party Name:ARON UNIVERSAL LTD	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00842/AM10/	RLA File :07/24/040/00420/AM10/	Lic.No/Date:0710069859 05.02.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010			

	Case No.:12/47/83-ALC1/2009	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
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87	HQ File :01/83/050/00850/AM10/	RLA File :02/24/040/00193/AM10/	Lic.No/Date:0210137590 08.02.2010	Defer Date:12.05.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.5.2010				

88	Case No.: 45/47/83-ALC1/2009	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status: Case Approved							
	HQ File :01/83/050/00883/AM10/	RLA File :05/23/040/00100/AM10/	Lic.No/Date:0510257988 08.02.2010	Defer Date:							
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/7/2003/Ch.II dated 12.10.2009 as under:-										
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Brake Fluid (IGDOT 12037 –P). (Containing 18% of DEGME 39% of TEGMEE 25% of PEG 200 20% of DEG)</td><td>1 Kg</td><td>1. Denatured Ethyl Alcohol 2. Diethylene Glycol (DEG) 3. Triethyl Amine 4. Sodium Nitrate 5. Butylated Hydroxy Toluene 6. Benzotriazole 7. Borax</td><td>0.961 Kg 0.335 Kg 0.03 Kg 0.002 Kg 0.001 Kg 0.001 Kg 0.002 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Brake Fluid (IGDOT 12037 –P). (Containing 18% of DEGME 39% of TEGMEE 25% of PEG 200 20% of DEG)	1 Kg	1. Denatured Ethyl Alcohol 2. Diethylene Glycol (DEG) 3. Triethyl Amine 4. Sodium Nitrate 5. Butylated Hydroxy Toluene 6. Benzotriazole 7. Borax	0.961 Kg 0.335 Kg 0.03 Kg 0.002 Kg 0.001 Kg 0.001 Kg 0.002 Kg		
Export Item	Qty.	Import Item	Qty.								
Brake Fluid (IGDOT 12037 –P). (Containing 18% of DEGME 39% of TEGMEE 25% of PEG 200 20% of DEG)	1 Kg	1. Denatured Ethyl Alcohol 2. Diethylene Glycol (DEG) 3. Triethyl Amine 4. Sodium Nitrate 5. Butylated Hydroxy Toluene 6. Benzotriazole 7. Borax	0.961 Kg 0.335 Kg 0.03 Kg 0.002 Kg 0.001 Kg 0.001 Kg 0.002 Kg								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

89	Case No.: 17/2/83-ALC1/2010	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status: Case Deferred
	HQ File :01/83/050/00017/AM11/	RLA File :03/95/040/00650/AM10/	Lic.No/Date:0310558976 08.02.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010			

90	Case No.: 30/2/83-ALC1/2010	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status: Case Approved							
	HQ File :01/83/050/00030/AM11/	RLA File :03/94/040/00962/AM10/	Lic.No/Date:0310559408 10.02.2010	Defer Date:							
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div>) forwarded vide their U.O. No.14010/63/2008/Ch.II dated 14.4.2010 as under:-										
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td><u>Galaxy MW 252</u> Lauryl Alcohol Ethoxylate with 2 moles of ethylene oxide -</td><td>1 Kg</td><td>1. Lauryl Alcohol 2. Ethylene Oxide</td><td>0.684 Kg 0.318 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	<u>Galaxy MW 252</u> Lauryl Alcohol Ethoxylate with 2 moles of ethylene oxide -	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.684 Kg 0.318 Kg		
Export Item	Qty.	Import Item	Qty.								
<u>Galaxy MW 252</u> Lauryl Alcohol Ethoxylate with 2 moles of ethylene oxide -	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.684 Kg 0.318 Kg								
HDPE Granules may be allowed as per the packing policy											
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

91	Case No.: 2/2/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status: Case Deferred
	HQ File :01/83/050/00002/AM11/	RLA File :03/94/040/01000/AM10/	Lic.No/Date:0310560278 15.02.2010	Defer Date:12.05.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010

92	Case No.:27/2/83-ALC1/2010	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00027/AM11/	RLA File :03/95/040/00729/AM10/	Lic.No/Date:0310560702 17.02.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010			

93	Case No.:28/2/83-ALC1/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00028/AM11/	RLA File :03/95/040/00756/AM10/	Lic.No/Date:0310560524 17.02.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010			

94	Case No.:13/2/83-ALC1/2010	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00013/AM11/	RLA File :03/94/040/00993/AM10/	Lic.No/Date:0310561470 23.02.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010			

95	Case No.:1/51/83-ALC1/2009	Party Name:VIC INDUSTRIES,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00966/AM10/	RLA File :17/24/040/00025/AM10/	Lic.No/Date:1710003147 03.03.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.5.2010.			

96	Case No.:2/51/83-ALC1/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00967/AM10/	RLA File :02/24/040/00237/AM10/	Lic.No/Date:0210138844 04.03.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010			

97	Case No.:3/51/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00968/AM10/	RLA File :05/24/040/00499/AM10/	Lic.No/Date:0510259848 04.03.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 12.5.2010.			

	Case No.:4/51/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Approved
	HQ File :01/83/050/00969/AM10/	RLA File :08/24/040/00333/AM10/	Lic.No/Date:0810087013 04.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div>) forwarded vide their U.O. No.14010/30/2006/Ch.II dated 8.12.2009 as under:-			

98	Export Item	Qty.	Import Item	Qty.
	Acid Brown 282 (Acid Brown KGR)	1 Kg	1. 6-nitro-1-Diazo 2-Naphthol 4-Sulfonic Acid	0.800 Kg
			2. Beta Naphthol	0.195 Kg
			3. Salicylic Acid	0.160 Kg
			4. Phenyl Methyl Pyrazolone	0.236 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

99	Case No.:5/2/83-ALC1/2010	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00005/AM11/	RLA File :03/95/040/00758/AM10/	Lic.No/Date:0310567631 31.03.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010			

100	Case No.:9/2/83-ALC1/2010	Party Name:UNI KLINGER LIMITED,	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00009/AM11/	RLA File :31/24/040/00256/AM10/	Lic.No/Date:3110042708 31.03.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010			

101	Case No.:11/2/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00011/AM11/	RLA File :09/24/040/00508/AM10/	Lic.No/Date:0910041510 01.04.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010			

102	Case No.:31/2/83-ALC1/2010	Party Name:HOERBIGER DRIVE TECHNOLOGY INDIA PVT.LTD	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00031/AM11/	RLA File :31/21/040/00401/AM10/	Lic.No/Date:3110042744 01.04.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010			

103	Case No.:32/2/83-ALC1/2010	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00032/AM11/	RLA File :02/24/040/00235/AM10/	Lic.No/Date:0210140502 05.04.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010			

104	Case No.:33/2/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2010 14.04.2010	Status:Case Deferred
	HQ File :01/83/050/00033/AM11/	RLA File :10/24/040/00112/AM10/	Lic.No/Date:1010038081 06.04.2010	Defer Date:12.05.2010

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010
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105	Case No.: 34/2/83-ALC1/2010	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date: 2/83-ALC1/2010 14.04.2010	Status: Case Deferred
	HQ File :01/83/050/00034/AM11/	RLA File :03/95/040/00764/AM10/	Lic.No/Date:0310568124 06.04.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010			

106	Case No.: 35/2/83-ALC1/2010	Party Name: ADVY CHEMICAL	Meet No/Date: 2/83-ALC1/2010 14.04.2010	Status: Case Deferred
	HQ File :01/83/050/00035/AM11/	RLA File :03/94/040/01124/AM10/	Lic.No/Date:0310568188 06.04.2010	Defer Date:12.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.5.2010			

Date:24.04.2010
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer